947

- (lii) Notification G.S.R.- No. 893, dated the 24th July, 1959, publishing further amendments in the Rice and Paddy (Andhra Pradesh) Second Price Control Order, 1959.
- (liii) Notification G.S.R. No. 925, dated the 29th July, 1959, publishing an amendment in the Inter-Zonal Wheat Movement Control Order.

[Placed in Library. See No. LT-1471/59. for (i) to (liii).]

DEPARTMENT OF CO-OPERATION NOTIFI-ON AMENDING AN EARLIER NOTIFICATION

THE DEPUTY MINISTER OF COM-MUNITY DEVELOPMENT AND CO-OPERATION (SHRI B. S. MURTKY): Sir, on behalf of Shri S. K. Dey, I beg to lay on the Table a copy of the Ministry of Community Development and Co-operation (Department of Cooperation) Notification G.S.R. No. 863, dated the 3rd July, 1959, amending Government Notification No. F.18-16/ 56-Coop.. Progm., dated the 26th February, 1957. [Placed in Library. See No. LT-1539/59.]

NOTIFICATIONS UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WARE-HOUSING) CORPORATIONS ACT, 1956.

SHRI B. S. MURTHY: Again on behalf of Shri S.- K. Dey, I beg to lay on the Table, under sub-section (3) of section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, a copy each of the following Notifications of the Ministry of Community Development and Co-operation (Department of Cooperation):—

- (a) Notification G.S.R. No. 864, dated the 3rd July, 1959, amending Government Notification No. 8-4/56-Coop.I, dated the November, 1956.
- (b) Notification G.S.R. No. 865, dated the 3rd July, 1959, amending Government Noti-

fication No. F. 8-1/56-Coop. I., dated the 31st August, 1956.

[Placed in Library. See No. LT-1539/59 for (a) and (b).]

on the Table

REFERENCE TO NOTICE RE: MOTION FOR PAPERS ON THE FOOD SITUATION

BHUPESH Shri **GUPTA** (West Bengal): Sir, I gave notice of a Motion for Papers about the food question -----

Mn. CHAIRMAN: Yes, yes.

SHRI BHUPESH GUPTA: But the Food Minister is running away.

SHRI D. A. MIRZA (Madras): But I am

MR. CHAIRMAN: To him it does not matter if you run away. All right, all right, Mr. Jain, you may go with a clear conscience.

THE STATE BANK OF INDIA (SUB-SIDIARY BANKS) BILL, 1959 continued. .

AMOLAKH CHAND SHRI Pradesh): Sir, I vise to support the State Bank of India (Subsidiary Banks) Bill, 1959. The very idea of bringing this legislation before the House is that the State banks which are at present functioning, that is to say, the Bank of Bikaner, the Bank of Indore, the Bank of Jaipur, the Bank of Mysore, the Bank of Travancore, the Bank of Saurashtra, the Bank of Patiala and the Bank of Hyderabad, be made subsidiaries. to the S£ate Bank of India. As is clear from the Statement of Objects and Reasons, Sir, the idea is to have these banks owned by the shareholders, the State and the State Bank of India and they should function in a manner which will be satisfactory from the point of view of the Reserve Bank of India, the State Bank of India and the people of India. The banking system in India is not